

**Central Administrative Tribunal  
Principal Bench**

**OA No. 1362/2019**

New Delhi this the 5<sup>th</sup> day of July, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)**

Subodh Ranjan,  
Aged about 61 years (Retd.)  
Group 'C',  
S/o Sh. Brahm Swaroop Johri,  
Ex-Echief Inspector of Tickets,  
Northern Railway, Bareilly,  
Presently R/o H.No.4986, Gali No.4,  
Santi Mohala Gandhi Nagar, Delhi-31

- Applicant

(By Advocate: Ms. Meenu Mainee)

VERSUS

Union of India: Through

1. General Manager,  
Northern Railway,  
Baroda House, New Delhi-110001
  
2. Divisional Finance Manager,  
Northern Railway Moradabad

- Respondents

**ORDER (Oral)**

The applicant has filed the present OA, seeking the following reliefs:-

- “8.1 That this Hon'ble Tribunal may be graciously pleased to allow this application and direct the respondents to release the gratuity of the applicant with interest @12% per annum.
  
- 8.2 That this Hon'ble Tribunal may also be graciously pleased to direct the respondents to amend the PPO of the applicant to show Rs.53,600.00 instead of Rs.52,000.00.
  
- 8.3 That the Hon'ble Tribunal may further graciously be pleased to pass any other or further order as may be deemed fit and proper on the facts and circumstances of the case.

8.4 That the Hon'ble Tribunal may be graciously pleased to grant costs against the respondents and in favour of the applicant."

2. Mr. Krishna Kant Sharma, learned standing counsel, appears on advance notice for the respondents.

3. When the matter is taken up for admission, counsel for the applicant informs that the impugned order in this matter has been disputed on the grounds that the said PPO is showing an amount less than that last pay drawn by the applicant of this OA and that he would be satisfied if a detailed and speaking order is passed by the respondents explaining their action in view of the representation made by him on 25.02.2019.

4. In view of the limited prayer made by the applicant above, without going into the merits of this matter, we direct the respondents to dispose of the representation made by the applicant on 25.02.2019 by passing a detailed and speaking order thereon within a period of 90 days from the date of receipt of a copy of this order.

4. With the above directions, the OA stands disposed of.

**(Nita Chowdhury)  
Member (A)**

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